

Annexure - 4

Manan Apparels Limited; CIRP commenced on 30.01.2024;

List of creditors as on 12.07.2024

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Indian Factoring and Finance Solutions Private Limited	13.02.2024	₹ 21,654,817.00	₹ 21,654,817.00	Unsecured Loan	No	No	9.12%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
2	Sanjeev Gogia	03.07.2024	₹ 27,653,455.75	₹ 0.00	Unsecured Loan	No	Yes	0.00%	₹ 0.00	₹ 0.00	₹ 27,653,455.75	₹ 0.00	claim submitted by the claimant cannot be admitted by the undersigned RP due to the delayed submission after issuance of RFRP in the matter in accordance with 1st proviso of regulation 12(1) of IBBI (CIRP) Regulations, 2016
3	Shivani Gogia	03.07.2024	₹ 5,886,118.00	₹ 0.00	Unsecured Loan	No	Yes	0.00%	₹ 0.00	₹ 0.00	₹ 5,886,118.00	₹ 0.00	claim submitted by the claimant cannot be admitted by the undersigned RP due to the delayed submission after issuance of RFRP in the matter in accordance with 1st proviso of regulation 12(1) of IBBI (CIRP) Regulations, 2016
3	Total		₹ 55,194,390.75	₹ 21,654,817.00				9.12%	₹ 0.00	₹ 0.00	₹ 33,539,573.75	₹ 0.00	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.General Notes